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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (LB) No. 123/9/NCLT/AHM/2017

Coram:

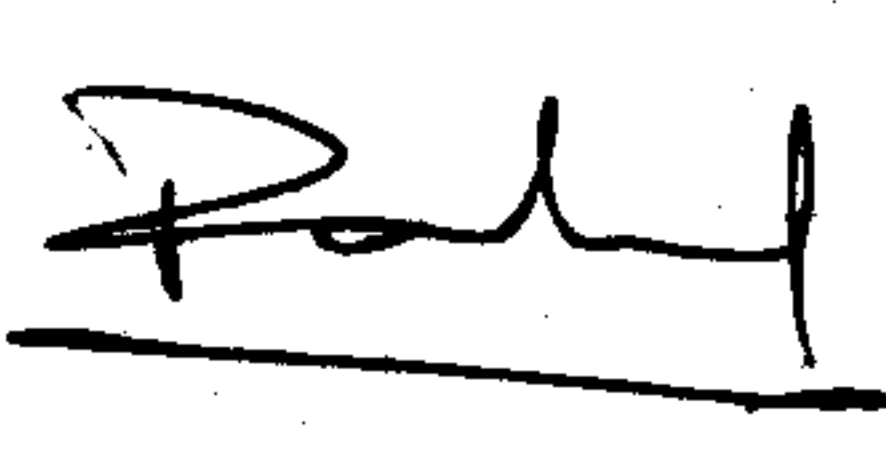
**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.09.2017**

Name of the Company: Dr. Pranav Shah
V/s.
Shalby Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	Mr. Nandish Chudgar a/w Mr. Raheel Patel	} Adv.	} Petitioner	} 
2.	i/b M/s. Nanavati Associates			

ORDER

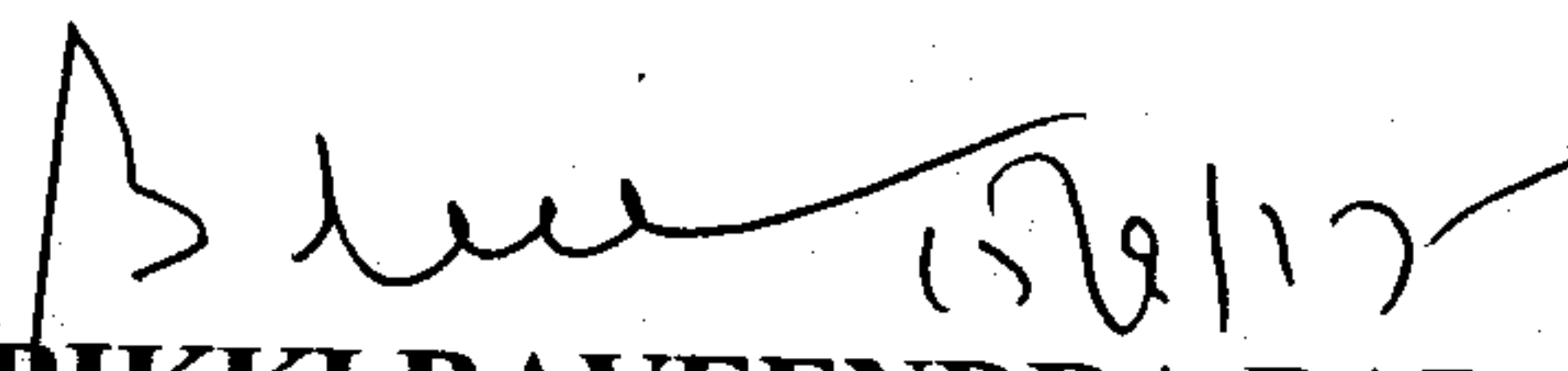
Learned Advocate Mr. Nandish Chudgar with Learned Advocate Mr. Raheel Patel i/b. Nanavati Associates present for Applicant/ Operational Creditor. None present for Respondent.

Proof of dispatch of copy of application on Respondent filed.

Additional affidavit filed along with mail letter copy.

Applicant is directed to serve notice of date of hearing along with copy of order and file proof of service.

List the matter on 22.09.2017 for objections of Respondent, if any and for hearing before admission.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 15th day of September, 2017.